

**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

D.B. Civil Public Interest Litigation (PIL) No. 7130/2021

Mrs. Jyotsana Rathore,

----Petitioner

Versus

State Of Rajasthan, Through Its Principal Secretary Home
Department, C Scheme, Ashok Nagar, Jaipur, Rajasthan-302007

----Respondent

For Petitioner(s) : Mr. Ayush Singh Advocate with Mr.
Himanshu Kala Advocate & Mr.
Nishchaya Nigam Advocaee.

For Respondent(s) : M.S. Singhvi, Advocate General with
Mr. Darsh Pareek Advocate &
Mr. Sheetanshu Sharma Advocate &
Mr. Pranav Bhansali Advocate.

**HON'BLE MR. JUSTICE MANINDRA MOHAN SHRIVASTAVA
HON'BLE MRS. JUSTICE SHUBHA MEHTA**

Judgment / Order

08/07/2022

Heard.

Learned counsel for the petitioner would submit that while this petition has remained pending, a detailed order has been passed by the Hon'ble Supreme Court in the case of Jacob Puliyeel Versus Union of India (Writ Petition (Civil) No.607 of 2021) decided on 02.05.2022 and drew attention of this Court to various directions which have been issued.

Learned Advocate General present in the court would submit that if there is any necessity in the present situation to reconsider existing guidelines relating to Covid-19 Pandemic, in the light of

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प्रशासनिक अधि
राजस्थान उच्च न्यायालय पीठ,
जयपुर

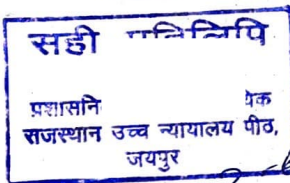
the observations given by the Hon'ble Supreme Court, the same would be examined by the State, if necessitated, under the order of the Court, may also be issued.

Accordingly, this petition is, therefore, dismissed.

(SHUBHA MEHTA),J

(MANINDRA MOHAN SHRIVASTAVA),J

Sanjay Kumawat-64



27.9.21